## MINISTRY OF FINANCE

## (Department of Revenue)

## (CENTRAL BOARD OF DIRECT TAXES)

## **NOTIFICATION**

New Delhi, the 28th October, 2022

- **S.O.** 5070(E).—In exercise of the powers conferred by clause (iii) of sub-section (1) of section 35 of the Income-tax Act, 1961 (43 of 1961) read with Rules 5C and 5E of the Income-tax Rules, 1962, the Central Government hereby approves 'Krea University, Sricity, Chittoor, A.P. (PAN: AAFAK4100P)' under the category of 'University, College or other institution' for research in 'Social science or Statistical research' for the purposes of clause (iii) of sub-section (1) of section 35 of the Income-tax Act, 1961 read with rules 5C and 5E of the Income-tax Rules, 1962.
- 2. This Notification shall apply with effect from the date of publication in the Official Gazette (i.e. from the Previous Year 2022-23) and accordingly shall be applicable for Assessment Years 2023-2024 to 2027-2028.

[Notification No.118/2022/F. No. 203/13/2021-ITA-II]

RAVINDER MAINI, Director

**Explanatory Memorandum:** It is certified that no person is being adversely affected by granting retrospective effect to this notification.